

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH

CIRCUIT SITTING AT BILASPUR

OA No.346/06

Bilaspur, this the 30th day of June 2006.

CORAM

Hon'ble Dr.G.C.Srivastava, Vice Chairman
Hon'ble Mr.A .K.Gaur, Judicial Member

Dujram Dadsena
S/o S.R.Dadsena
C/o Mehettar Prasad Dadsena
R/o Village-Badedumarpali
Post Office-Pamgarh
Tehsil Kharsia
Dist. Raigarh.

Applicant

(By advocate Shri Praveen Das)

Versus

1. Union of India through
The Secretary
Ministry of Railways
New Delhi.
 2. Senior Divisional Operational
Manager, South Eastern Central
Railways, Bilaspur.
 3. Divisional Operational Manager (M)
South Eastern Central Railways
Bilaspur.
 4. Senior Divisional Personnel Officer
South Eastern Central Railways
Bilaspur.
 5. Divisional Transportation Inspector
South Eastern Central Railways
Bilaspur.
 6. Senior Divisional Manager
South Eastern Central Railways
Bilaspur.
- Respondents.

(By advocate Shri N.K.Shrivastava)

O R D E R (oral)

By A.K.Gaur, Judicial Member

By means of filing this OA, the applicant has claimed
the following reliefs:


(a) Quash the impugned orders A-2 & A-4.

(b) Direct the respondents to treat the applicant as
(and voluntary retired employees since 1.3.93
(and provide all benefits as a retiral employee.

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2. It is seen from the records that the applicant was removed from service vide order dated 1.3.93 and thereafter he preferred an OA No.748/04 before this Tribunal, and the same was dismissed as withdrawn. Now, after a lapse of 13 years, ^{of the passing of the order of removal from service,} the applicant has ^{again} approached this Tribunal for redressal of his grievance. No application for condoning the delay, supported by an affidavit has been filed.

3. In view of 2000 SCC L&S ^{53rd} R.C.Sharma Vs. Union of India, the present OA is not maintainable. We are inclined to dismiss the OA on the point of limitation alone. Accordingly the OA is dismissed in limine.


(A.K. Gaur)
Judicial Member


(Dr.G.C.Srivastava)
Vice Chairman

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